

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G SPetition(s) for Special Leave to Appeal (Cr1.) No(s). 8526/2018(Arising out of impugned final judgment and order dated 23-07-2018
in CRA No. 59/2016 passed by the High Court At Calcutta)

NAZIR MALITA & ORS.

Petitioner(s)

VERSUS

THE STATE OF WEST BENGAL

Respondent(s)

([CUSTODY MATTER])

Date : 30-04-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE R. BANUMATHI
HON'BLE MR. JUSTICE S. ABDUL NAZEER

For Petitioner(s) Mr. Subhasish Bhowmick, AOR

For Respondent(s) Mr. Avishkar Singhvi, Adv.
Mr. Suhaan Mukherji, Adv.
Ms. Astha Sharma, Adv.
Mr. Amit Verma, Adv.
For M/S. Plr Chambers And Co., AORUPON hearing the counsel the Court made the following
O R D E R

Leave granted.

In terms of the signed non-reportable judgment, the appeal is
partly allowed.

Pending applications, if any, shall also stand disposed of.

(MAHABIR SINGH)
COURT MASTER(PARVEEN KUMARI PASRICHA)
BRANCH OFFICER

(Signed non-reportable Judgment is placed on the file)